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WA-3363-2025

IN THE HIGH COURT OF MADHYA PRADESH  
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA,  
CHIEF JUSTICE

&amp;

HON'BLE SHRI JUSTICE VINAY SARAF

ON THE 8<sup>th</sup> OF JANUARY, 2026

WRIT APPEAL No. 3363 of 2025

*KALICHARAN RAJPUT*

*Versus*

*THE STATE OF MADHYA PRADESH AND OTHERS*

.....  
Appearance:

*Shri Vikram Kumar - Advocate for appellant.*

*Shri Anubhav Jain - Government Advocate for respondents/State.*

*Shri Ankesh Mishra - Advocate for respondent.*

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ORDER

*Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice*

1. Appellant impugns order dated 09.10.2025, whereby the writ petition filed by the appellant challenging his transfer order, has been disposed of permitting the appellant to continue on the earlier place of posting till the examination of the son of appellant, who studying in class 10<sup>th</sup>, are over.
2. We note that said order was passed on an undertaking given by the appellant that appellant shall join the place of posting within one week of the last date of the examination of his son.
3. Since the impugned order was passed on an undertaking given by the appellant that he shall join the place of posting within one week



from the last date of the examination and also on account of the fact that the Court had given due credence to the fact that the son of the appellant is studying in class 10th, we are not inclined to entertain this appeal and find no merit in the same. The appeal is accordingly dismissed.

**(SANJEEV SACHDEVA)**  
**CHIEF JUSTICE**

VPA

**(VINAY SARAF)**  
**JUDGE**